

CBI Vs. Surender Singh & ors.
CC No. 3/2019

10.07.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. M. S. Bammi, Ld. counsel for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7.
Sh. Anil Mishra and Sh. Ashok Kumar, Ld. Counsels for A-8.
A-1 to A-4 are already P.O.

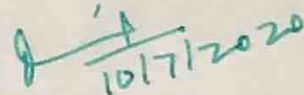
The matter has been taken up from 11.30AM to 12.20PM and 12.30 to 01.20 PM through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Part arguments of Ld. counsel for A-5 heard 11.30AM to 12.20PM and 12.30 to 01.20 PM.

Put up for further final arguments by Ld. Counsel for A-5 through video conferencing on **11.07.2020 at 11.00 AM.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


10/7/2020

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
10.07.2020.

CBI Vs. Sanjay Kumar
Closure Report No. 3/2019

10.07.2020

Present: Sh. Pankaj Gupta, Ld. Sr.PP for CBI with IO/Asstt. SP Sh. Chander Deep.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

The matter is fixed for consideration of the closure report through video conferencing.

Some clarifications were submitted by the IO.

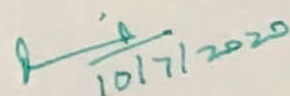
IO has appeared through video conferencing.

Further clarifications sought from the IO. He seeks time to go through the relevant documents. He may do so within 10 days.

Put up for further arguments/clarifications on the closure report by the IO on **22.07.2020** at **10.30 AM**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
10.07.2020.